

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.433/94

Monday, this the 11th day of April, 1994.

C O R A M

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

CO Habeeb, Skilled Labour,
Fibre Factory,
UT of Lakshadweep,
Kalpeni.

....Applicant

By Advocate Shri MV Thamban.

Vs.

1. Director of Industries,
UT of Lakshadweep,
Kavaratti.
2. Administrator,
UT of Lakshadweep,
Kavaratti.

....Respondents

By Advocate Shri MVS Nampoothiri.

O R D E R

Applicant who is a labourer working in the Fibre Factory, Kalpeni, on daily wages, was deputed for training to the National Coir Training and Design Centre, Kalavoor, at the instance of the Lakshadweep Administration. After his return from training, he continued in the original post, but the period of training was deemed to be break in service. Consequently, the bonus due from 1991-92 onwards was not paid to him. During the period of training, he was only paid stipend and not wages.

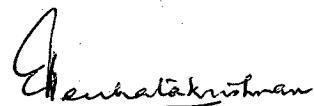
2. In the circumstances, applicant has come up before the Tribunal with a prayer that the Lakshadweep Administration be directed to grant him wages for the period of training, travelling allowance and other allowances, including bonus for the period of training, and to treat the period of training as duty.

contd.

3. Applicant has made a representation dated 10.5.1993 (Annexure V) and ⁹ that it is pending consideration. Counsel for applicant submits that in the first instance, he would be satisfied, if the representation is considered sympathetically by the respondents.

4. I, therefore, dispose of this application with a direction to Respondent-1 to consider Annexure V representation of the applicant, and pass a speaking order thereon within three months of today. No costs.

Dated the 11th April, 1994.



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER